

# **CENTRAL ELECTRICITY REGULATORY COMMISSION**

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

## **Petition No. 11/TT/2022**

Date: 22.3.2022

To

Shri S.S. Raju  
Chief General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject:- Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for determination of transmission tariff for the 2019-24 tariff period for 400 kV line bays at Bhiwani Sub-station for termination of 400 kV Babai-Bhiwani D/C Line under Provision of 400 kV Line bays at Bhiwani (PG) in the Northern Region.**

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 1.4.2022:-

### **2019-24 period**

- a) The tariff for the transmission asset is claimed based on the anticipated COD of 23.8.2019. Clarification to be submitted on whether the transmission asset has now been put into commercial operation. If yes, the Petitioner to submit the relevant documents such as CEA energisation certificate, RLDC charging certificate, CMD certificate, self-declared COD letter etc. for actual COD. The Petitioner to also submit revised tariff forms, auditor certificate, IDC statements and other relevant documents for instant asset if there is a difference in anticipated and actual COD along with soft copy in (.xlsx) format for all documents.
- b) Package-wise and vendor-wise details of the Additional Capital Expenditure (ACE) claimed in 2019-24 period for the transmission asset.

- c) Provide chronological details of actual periodicity being affected by events causing the delay in commission of the transmission asset.
  - d) Provide Liability flow statement to be submitted per the format provided in Annexure-I.
  - e) Provide status of downstream system of the asset covered under in the instant petition.
  - f) Details of actual equity infused for the ACE claimed.
  - g) Confirmation whether any more ACE is expected beyond 2023-24 on account of undischarged liability/balance retention payment beyond the claimed amount.
2. Confirm that the instant asset is currently in use and information in respect of decapitalization, if any.
  3. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
  4. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-  
(Kamal Kishor)  
Assistant Chief (Legal)

### Annexure-I

Asset No.	Party	Particulars#	Year of Actual Capitalisation	Outstanding Liability as on 1.4.2019	Discharge						Outstanding Liability as on 31.3.2024
					2019-20	2020-21	2021-22	2022-23	2023-24	Total (2019-24)	
Asset-I	Party - A										
Asset-I	Party - B										
...	...										

# TL/SS/Communication Systems etc.